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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. 14/(MAH)/1996
M.A No. 43/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: United Church of Northern & Trust Association
V/s.
Prem Masih

SECTION OF THE COMPANIES ACT: 151 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Dr. Rav. P. S. Girwar	Advocate	
	I/B Rahul. D. Oak	for	
	and Siddhesh. S. Shetye	Petitioner.	

ORDER

MA 43/2017 in TCP 14/151/NCLT/MB/MAH/1996

On the Intervention Application filed by one Mr. Rao R. Datta stating that applicant in MA is indeed entitled to file this Company petition not the Petitioner herein, the Petitioner herein is hereby directed to file reply to the same within three weeks hereof and rejoinder, if any, within three weeks thereof.

List this application as well as Main Petition on 13.2.2018.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)